

[Shri Parimal Ghosh]

with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala, a copy of the Kerala Drugs (Unlawful Possession) Ordinance, 1970 (Kerala Ordinance No. 8 of 1970) (Hindi and English versions) promulgated by the Governor of Kerala on the 15th May, 1970. [Placed in Library See No. LT-4159|70].

STATEMENT RE: PERSONNEL OF BOARD  
OF DIRECTORS OF INDIAN OXYGEN  
LIMITED

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a statement clarifying certain information given to the House on the 4th August, 1970 in reply to Unstarred Question No. 1301 regarding Personnel of Board of Directors of Indian Oxygen Limited. [Placed in Library, See No. LT-4162|70].

NOTIFICATION RESCINDING MADHYA PRA-  
DESH RICE PROCUREMENT (LEVY)  
ORDER, 1960

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI JAGANNATH PAHADIA): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of Notification No. G.S.R. 1179 (Hindi and English versions) published in Gazette of India dated the 15th August, 1970 rescinding the Madhya Pradesh Rice Procurement (Levy) Order; 1960, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. Placed in Library, See No. LT-4157|70].

ORDINANCE UNDER ARTICLE 213 (2) (a)  
OF THE CONSTITUTION IN RELATION TO  
THE STATE OF KERALA

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Constitution

read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala—

- (1) The Agricultural Income-tax (Amendment) Ordinance, 1970 (Kerala Ordinance No. 6 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970.
- (2) The Kerala Surcharge on Taxes (Amendment) Ordinance, 1970 (Kerala Ordinance No. 7 of 1970) promulgated by the Governor of Kerala on the 26th April, 1970. [Placed in Library, See No. LT-4158|70].

CERTIFIED ACCOUNTS OF NATIONAL CO-  
OPERATIVE DEVELOPMENT CORPORATION,  
NEW DELHI

SHRI JAGANNATH PAHADIA: I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi for the year 1968-69 and the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library, See No. LT-4160|70].

11.40 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 27th August, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”